

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
EASTERN ZONAL BENCH AT KOLKATA**

ORIGINAL APPLICATION NO. 106/2025/EZ

IN THE MATTER OF:

News Item Titled "Villagers Demanding
Shifting of Silicon Factory from Niglok
IGC Appearing in The Arunachal Times
dated
28.04.2025"

...Applicant

versus

Deputy Commissioner
East Siang & Ors.

...Respondents

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REPRESENTED BY:

H. K. Jamoh

HALLEY K. JAMOH
ADVOCATE
ADVOCATES CHAMBER
VIP ROAD, BVANK TINALI, ITANGAR
ARUNACHAL PRADESH-791111
PLACE: ITANAGAR
DATE: __.11.2025

-X-

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
EASTERN ZONAL BENCH AT KOLKATA

ORIGINAL APPLICATION NO. 106/2025/EZ

IN THE MATTER OF:

News Item Titled "Villagers Demanding
Shifting of Silicon Factory from Niglok
IGC Appearing in The Arunachal Times
dated
28.04.2025"

SI. No. 821/vol-V
Date 11.7.NOV.2025

...Applicant

versus

Deputy Commissioner
East Siang & Ors.

...Respondents

REPLY ON BEHALF OF THE RESPONDENT NO. 6 (M/S
ARUNACHAL FERRO ALLOYS LLP) TO THE ARTICLE DATED
28.04.2025.

IT IS RESPECTFULLY SUBMITTED AS FOLLOWS:

1. That the Principal Bench of the National Green Tribunal, New Delhi on 13.05.2025 registered an Original Application being Original Application No. 233/2025 *suo-motu* on the basis of the news item titled "*Villagers demanding shifting of silicon factory from Niglok IGC appearing in The Arunachal Times dated 28.04.2025*".

2. That the observations of the Tribunal in its Order dated 13.05.2025 are quoted verbatim as follows:

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Regd. No. 22686



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"1. This original application is registered suo-motu on the basis of the news item titled "Villagers demanding shifting of silicon factory from Niglok IGC appearing in The Arunachal Times dated 28.04.2025"

2. The matter relates to air and water pollution allegedly caused by a silicon factory located in the Niglok Industrial Growth Centre (IGC), near Ruksin town in East Siang district, Arunachal Pradesh.

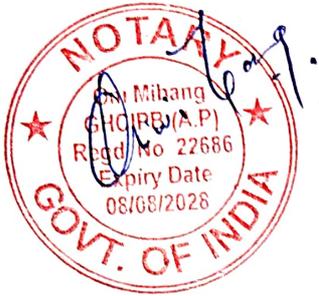
3. According to the news item, the factory-operated by M/s Aether Alloys LLP is reported to be adversely affecting the health and livelihoods of nearby communities. The article further states that M/s Alloy Craft LLP and M/s Arunachal Ferro Alloy have applied to the state's Industry Department to set up two additional silicon factories in the Niglok IGC, which the local villagers strongly oppose.

4. Additionally, the news item mentions that while establishing the existing silicon factory, the industrial authorities obtained consent from local gaon burahs without informing them of the implications of the industrial unit. Moreover, no public hearing was conducted, nor was an environmental impact assessment carried out with the involvement of local villagers and other stakeholders. The IGC Pollution-Affected People's Forum has also alleged gross violations of the Factories Act, 1948, by the silicon factory operated by M/s Aether Alloys LLP in Niglok IGC.

5. The above matter indicates violation of the Environment (Protection) Act, 1986, Air (Prevention and Control of Pollution) Act, 1981, Water (Prevention and Control of Pollution) Act, 1974.

6. The news item raises substantial issues relating to compliance of the environmental norms and implementation of the provisions of scheduled enactment.

7. Power of the Tribunal to take up the matter suo-motu has been recognized by the Hon'ble Supreme Court in the matter of "Municipal Corporation of Greater Mumbai vs. Ankita Sinha & Ors." reported in 2021 SCC Online SC 897.



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8. Hence, we implead the following as respondents in the matter:

i. Deputy Commissioner, East Siang District
O/o Deputy Commissioner, Pasighat, East Siang District,
Arunachal Pradesh 791102

ii. Arunachal Pradesh State Pollution Control Board,
Through it's Member Secretary
Paryavaran Bhawan, Yupia Road, Papu Nalah,
Naharlagun, Arunachal Pradesh-791110

iii. Central Pollution Control Board (CPCB), Through its
Member Secretary
Parivesh Bhawan, East Arjun Nagar, Delhi-110032

iv. Ministry of Environment and Forest, Climate Change,
Regional Office, Shillong
Law-U-Sib, Lumbatngen, Near MTC Workshop, Shillong

9. Issue notice to the above respondents for filing their response/reply by way of affidavit before the Eastern Zonal Bench of the Tribunal at least one week before the next date of hearing. If any respondent directly files the reply without routing it through his advocate then the said respondent will remain virtually present to assist the Tribunal.

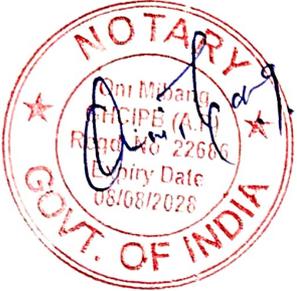
10. Since the matter relates to the Eastern Zonal Bench, Kolkata, therefore OA is transferred to the Eastern Zonal Bench for appropriate further action. Let the original record of this OA be transferred to the Eastern Zonal Bench, Kolkata.

11. List before Eastern Zonal Bench at Kolkata on 21.07.2025."

3. That it is respectfully submitted that the article dated 28.04.2025 has raised direct allegations against the project of the Respondent No. 6 herein. Subsequently, on an Interlocutory

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Application moved by the Respondent 5 in the instant case, the Respondent herein has been impleaded as Respondent No. 6 in the present case *vide* the Order of this Hon'ble Tribunal dated 21.07.2025.



4. That it is respectfully submitted at the very outset that the Respondent No. 6 herein denies each and every allegation levelled against it in the article dated 28.04.2025. The Respondent No. 6 is in full compliance with all rules and regulations as applicable to the project.

BACKGROUND OF THE PROJECT

5. The Respondent No. 6, **M/s Arunachal Ferro Alloys LLP** is a Limited Liability Partnership Firm having its registered office situated at Legi Complex, A-Sector, P.O & P.S Naharlagun, Papum Pare District, Arunachal Pradesh-791110 and it is formed under section 12 (1) of the Limited Liability Partnership Act, 2008, incorporated on 21st February, 2019, vide LLP Identification Number: AAO-3501. The main object of the LLP is to deal with and manufacture of Ferro Alloys.

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Copy of the Certificate of Incorporation dated 21.02.2019 is annexed herewith and marked as

ANNEXURE R-6/1.

6. The business of the Respondent No. 6 is purported to setup all or any submerged Arch Electric Furnaces, any steel furnaces and continuous casting and/or rolling mill plant etc. for producing Ferro Silicon, or Ferro Manganese, or Ferro Chrome, or tor steel and alloy ingots, steel and alloy steel billets, and all kinds and size of re-rolled sections. In addition, it shall carry on all or any of the business of manufacturers, processors, importers, exporters of and dealers in all kinds of ferrous and non-ferrous metals, iron and steel etc.

7. That vide Order No. IND/IGC/NN/46/2020/2305-08 dated 24.09.2020 issued from the Office of the Deputy Director of Industries cum Project Manager, Industrial Growth Centre, Niglok-Ngorlung, East Siang District, Government of Arunachal Pradesh approved and allotted an area of land measuring 90,000 square meter to Respondent No. 6 for establishment of an industrial unit manufacturing ferro silicon and applied products at Industrial Growth Centre (IGC), Niglok-Ngorlung.

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Copy of the Order No.
IND/IGC/NN/46/2020/2305-08 dated

24.09.2020 issued from the Office of the Deputy
Director of Industries cum Project Manager,
Industrial Growth Centre, Niglok-Ngorlung,
East Siang District, Government of Arunachal
Pradesh is annexed herewith and marked as

ANNEXURE R-6/2.



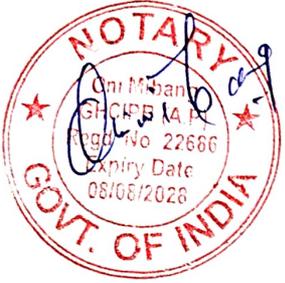
8. That it is submitted that the purported project in question is a greenfield Ferro Alloys project in the Industrial Growth Centre, Niglok-Ngorlung, East Siang Dist., Arunachal Pradesh. The LLP has procured land on lease measuring 90,000 square meters from the Arunachal Pradesh Government at Industrial Growth Centre, Niglok-Ngorlung, East Siang Dist., Arunachal Pradesh for a period of 50 years (as per the Arunachal Pradesh State Industrial Policy, 2008), for setting up its Unit. This land is part of a centrally sponsored scheme developed under the Ministry of Industries & Commerce, Government of India, but the operational control and leasing are handled by the State Government.

9. That it is humbly submitted the aforesaid Project shall be implemented in 2 ((Two) phases. In the First Phase, Ferro Alloys Unit

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comprises of 2 Furnaces of 30 MVA and in the Second phase, the Ferro Alloys Unit there will another 1 Furnace of 30 MVA. In total the Ferro Alloys Unit will be comprises of 3 Furnaces i.e. total capacity of 90 MVA.



10. That it is stated the Project of the Respondent No. 6 is only utilizing hydroelectric power as its power source. As such, the Respondent No. 6 has entered into an Agreement with the Power Department for sanction of 90 MW Power and a security Deposits is initiated with the Department of Power, Government of Arunachal Pradesh to that effect.

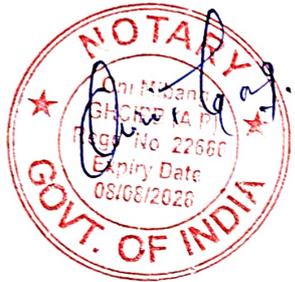
11. That however, due to the non-availability or non-supply of adequate power required to initiate or setup the aforesaid project of Respondent No. 6, the land earmarked for the industry/project remains in barren condition and no development has taken place except for the aforementioned land allotment since the year 2020. Rather, the Respondent No. 6 has been duly paying the rents till date.

Photographs of the project land is annexed herewith and marked as ANNEXURE R/6-3.

12. That be it submitted herein that since the nature of the industry is power intensive, power is the "Primary Requirement" and only after the allocation of the required power from DoP Government of

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Regd. No. 22686

Arunachal Pradesh, the abovementioned LLP (Respondent No. 6) shall apply for the requisite NOCs from concerned authorities and other environmental & primary regulatory Clearances.



13. That due to the non-operation or delay of the aforesaid project, vide Letter No. IND/IGC/NN/046/2024/124 dated 07.08.2025 from the Office of the Deputy Director of Industries cum Project Manager, Industrial Growth Centre, Niglok-Ngorlung, East Siang District, Government of Arunachal Pradesh issued a Show-Cause Notice for cancellation of allotment wherein it reflected that the Respondent No. 6 herein have failed to take any effective steps for establishing to keep running its unit which is violative of the provisions/conditions of such allotment of shed/plot.

Copy of the Show Cause Notice dated 07.08.2025 is annexed herewith and marked as

ANNEXURE R/6-4.

14. That subsequently, Respondent No. 6 in its reply to the aforementioned Show Cause Notice dated 07.08.2025 clearly stated that the aforesaid project requires a continuous power supply of 65

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MW at 132KV voltage which has not been provided by the DoP, Government of Arunachal Pradesh yet. Further, it was also mentioned that the core manufacturing facilities and high-capacity furnaces cannot be erected or tested without the requisite power demand.

Copy of the Reply dated 10.08.2025 is annexed herewith and marked as ANNEXURE R/6-5.



15. That be that as it may, the aforesaid project of the Respondent No. 6 is yet to see the light of the day, however, it is humbly submitted that the Respondent No. 6 along with its partners shall ensure absolute compliance with environmental law and minimize environmental impact from operations or any such orders passed by this Hon'ble Tribunal once the aforesaid project comes into full operation.

16. That it is pertinent to mention herein that the aforesaid project of Respondent No. 6 is yet to start its operation and as such, the allegation against the Respondent No. 6 is emphatically denied that there has been any violation of the law in this regard.

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PRAYER

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Regd. No. 22686

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It is, therefore, prayed that this Hon'ble Tribunal may be pleased to dismiss the present application and secure the ends of justice.

REPRESENTED BY:

H. K. Jamoh

**HALLEY K. JAMOH
ADVOCATE
ADVOCATES CHAMBER
VIP ROAD, BVANK TINALI, ITANGAR
ARUNACHAL PRADESH-791111
CONTACT NO.: +91-8731938800
E-MAIL: halleykj@gmail.com**

**PLACE: ITANAGAR
DATE: 17.11.2025**

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GHCIPB (A.P)
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BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
EASTERN ZONAL BENCH AT KOLKATA

ORIGINAL APPLICATION NO. 106/2025/EZ

IN THE MATTER OF:

News Item Titled "Villagers Demanding
Shifting of Silicon Factory from Niglok
IGC Appearing in The Arunachal Times
dated

28.04.2025"

...Applicant

versus

Deputy Commissioner
East Siang & Ors.

...Respondents

AFFIDAVIT

I, MANIK BHAWAL, aged about 49 years, S/o Moni Bhawal, R/o Near Legi Complex, Papu Nallah, P.O & P.S Naharlagun, Papum Pare District, Arunachal Pradesh-791110 hereby solemnly affirm and declare as under:

1. That I am the Authorized Representative of the Arunachal Ferro Alloys LLP, the Respondent No. 6 in the captioned matter and as such I am competent to swear the instant Affidavit.
2. That I have read the contents of the accompanying Affidavit in Reply and say that the facts stated therein are true and correct as per the records maintained by the Respondent No. 6 and that nothing material has been concealed therefrom.
3. I state that the annexures are true copies of the originals.

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Oni Mibang

Manik Bhawal
DEPONENT

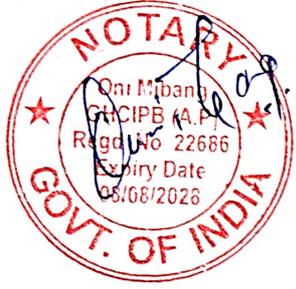
NOTARY PUBLIC: OATH COMMISSIONER
Solemnly affirmed before me this day, I
Certify that I read over and Explained the
contents to the declarant and that the declarant
Seemed perfectly to understand them.

Oni Mibang
NOTARY GOVT. OF INDIA
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Regd. No. 22686

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VERIFICATION

I, the deponent above named, do hereby verify on this 17th day of November, 2025 that the contents of this affidavit are true and correct as per the records maintained by the Respondent. No part of this affidavit is false and nothing material has been concealed therefrom.



Manik Bhawal

DEPONENT

Oni Mibang

Oni Mibang

NOTARY PUBLIC: OATH COMMISSIONER
Solemnly affirmed before me this day, I
Certify that I read over and Explained the
contents to the declarant and that the declarant
Seemed perfectly to understand them.

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GHICIPB (A.P)
Regd. No. 22686



सत्यमेव जयते

GOVERNMENT OF INDIA
MINISTRY OF CORPORATE AFFAIRS
Central Registration Centre

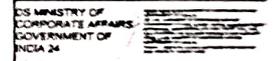
Form 16

[Refer Rule 11(3) of the Limited Liability Partnership Rules, 2009]
CERTIFICATION OF INCORPORATION

LLP Identification Number: **AAO-3501**

It is hereby certified that ARUNACHAL FERRO ALLOYS LLP is incorporated pursuant to section 12(1) of the Limited Liability Partnership Act, 2008.

Given under my hand at Manesar this Twenty first day of February Two thousand nineteen.



Wagh Tushar Mohan

For and on behalf of the Jurisdictional Registrar of Companies
Registrar of Companies
Central Registration Centre

Disclaimer: This certificate only evidences incorporation of the LLP on the basis of documents and declarations of the applicant(s). This certificate is neither a license nor permission to conduct business or solicit deposits or funds from public. Permission of sector regulator is necessary wherever required. Registration status and other details of the LLP can be verified on www.mca.gov.in

Mailing Address as per record available in Registrar Office:

ARUNACHAL FERRO ALLOYS LLP

Legi Complex, 1st Floor, A-Sector, Naharlagun,,P.O & P.S Naharlagun,Naharlagun,Papum
Pare,Arunachal Pradesh,791110,India



C.T.C
H.K.J, Advocate

ANNEXURE - R - 6/2

- 1*1 -



GOVERNMENT OF ARUNACHAL PRADESH
 OFFICE OF THE DEPUTY DIRECTOR OF INDUSTRIES-CUM-PROJECT MANAGER
 INDUSTRIAL GROWTH CENTRE, NIGLOK - NGORLUNG, DISTRICT E/SIANG

No. IND/IGC/NN/46/2020

Dated : September 24, 2020

O R D E R

As approved by the government vide order No. IND/GC/238/2019/3392-94 dated Itanagar the 6th November/2019, an area of land measuring 50,000 square meter and vide order No. IND/GC/10/2020/1777-80 dated Itanagar the 31st August/2020, an additional area of land measuring 40,000 square meter i.e., 50,000 + 40,000 = 90,000 square meter of land in total has been allotted to M/S Arunachal Ferro Alloys LLP bearing plot No. 19 at Industrial Growth Centre, Niglok - Ngorlung for establishment of an industrial unit manufacturing ferro silicon and applied products.

The terms and condition are strictly to be followed by the leasee (allottee) as per the lease deed and agreement executed in the court of judicial magistrate First Class, Ruksin as per Form - C and Form - D of rule 5(ii) in the government notification vide Memo No. IND/GC/100/07/3498 dated Itanagar the 1st Oct/2010. Violation of any or all of the terms and condition or rule as mentioned in government notification vide memo No. IND/GC/100/07/3498 dated Itanagar the 1st Oct/2010 by the leasee (allottee) will be viewed seriously as per the rules.

Sd/- M. Jamoh
 DDI-cum-Project Manager
 Industrial Growth Centre

Niglok-Ngorlung

Dated : September 24, 2020

Memo No. IND/IGC/NN/46/2020 / 2305-08

Copy to:-

1. The Director of Industries, Government of Arunachal Pradesh, Itanagar for information.
2. The Deputy Commissioner, E/Siang District, Pasighat for information.
3. The Additional Deputy Commissioner, Ruksin for information.
4. M/S Arunachal Ferro Alloys LLP, Prop. Shri Karan Sharma, Naharlagun.
5. Office copy.

C.T.C
 H.K.J, Advocate

(M. Jamoh) 24/9/20

DDI-cum-Project Manager
 Industrial Growth Centre
Niglok-Ngorlung



अरुणाचल प्रदेश ARUNACHAL PRADESH

A 012954

FORM - C

[See Rule 5(ii)]

Lease deed

This lease agreement is made on the 24th day of September year 2020 between the Government of Arunachal Pradesh represented by Shri M. Jamoh, DDI-cum-Project Manager, Industrial Growth Centre, Niglok-Ngorlung, East Siang District Arunachal Pradesh herein after called the First Party which expression shall include its Administrators/Successors and Assignees and M/S Arunachal Ferro Alloys LLP through Shri Baldev Singh S (authorized representative) of M/S Arunachal Ferro Alloys LLP resident of Shri Ram Chandra Mission, Babuji Memorial Ashram, Manapakkam, Kancheepuram, Tamil Nadu - 600125 herein after called Second Party which expression shall include its Administrators/Successors and Assignees.

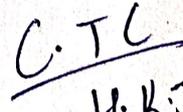
Whereas the First Party has established an Industrial Growth Centre, Niglok-Ngorlung, East Siang District Arunachal Pradesh to facilitate the growth of Industries by way of providing all ancillary and support facilities to the Industrial entrepreneurs of the state by construction of shed/plot within the site.

And whereas, the second party desirous of establishing such Industrial units had approached the First Party and Second Party after being satisfied as to its eligibility for such allotments for 50,000 Sq.Mtr vide order No. IND/GC/238/2019/3392-94 dated Itanagar the 6th Nov/2019 & 40,000 Sq.Mtr vide order No. IND/GC/10/2020/1777-80 dated Itanagar the 31st August/2020 ie., 50,000 + 40,000 = 90,000 Sq.mtr of land in total allotted the plot No 19 at Industrial Growth Centre, Niglok-Ngorlung In East Siang District, Arunachal Pradesh.

Now this indenture witnesses as follows:-

1. That the period of lease of the said plot shall be a term of as per new Industrial policy of Government of Arunachal Pradesh, after which the State Government reserves the right either to renew the lease hold or not.
2. That the second party shall pay the sum of ₹ 1/- being the rent per Sq.mtr/month to the first party for the said plot of 90,000 Sq.Mtr on or before _____ day of _____ each year. The department reserves the right either to cancel the allotment if the amount is not paid within stipulated date.

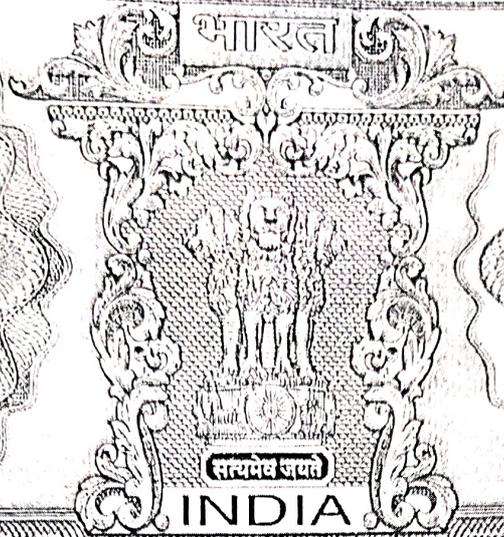

Executive Magistrate
RUKSIN
East Siang District (A.P)


C.T.C
H.K.J., Advocate


Baldev Singh S

भारतीय गैर न्यायिक

पचास
रुपये
रु. 50



FIFTY
RUPEES
Rs. 50

INDIA NON JUDICIAL

अरुणाचल प्रदेश ARUNACHAL PRADESH

A 012953

3. That the Second party shall be allowed to construct boundary walls, internal roads and shed and building as per its requirement at its own cost with the approval of First Party.
4. That except for carrying any valid business and for manufacturing activities, the said plot of land as distinctively outlined described in the allotment order, the plot shall not be used for any other purpose.
5. That any tax payable to the Government shall have to be borne by the second party.
6. That in case of any dispute, the same shall be settled by first by negotiation amongst the parties failing which, the matter shall be referred to the Director of Industries, Government of Arunachal Pradesh and which decisions shall be final.
7. That the first party shall have the right to retain any movable and immovable of the second party laying in the said allotted plot in case of any outstanding of the second party.

In acceptance, both the parties have put their hand.

First Party

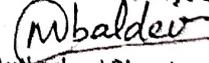
(For and on behalf of the Governor of AP)

DDI-Cum Project Manager
Industrial Growth Centre
Niglok-Ngorlung
East Siang District (A.P.)

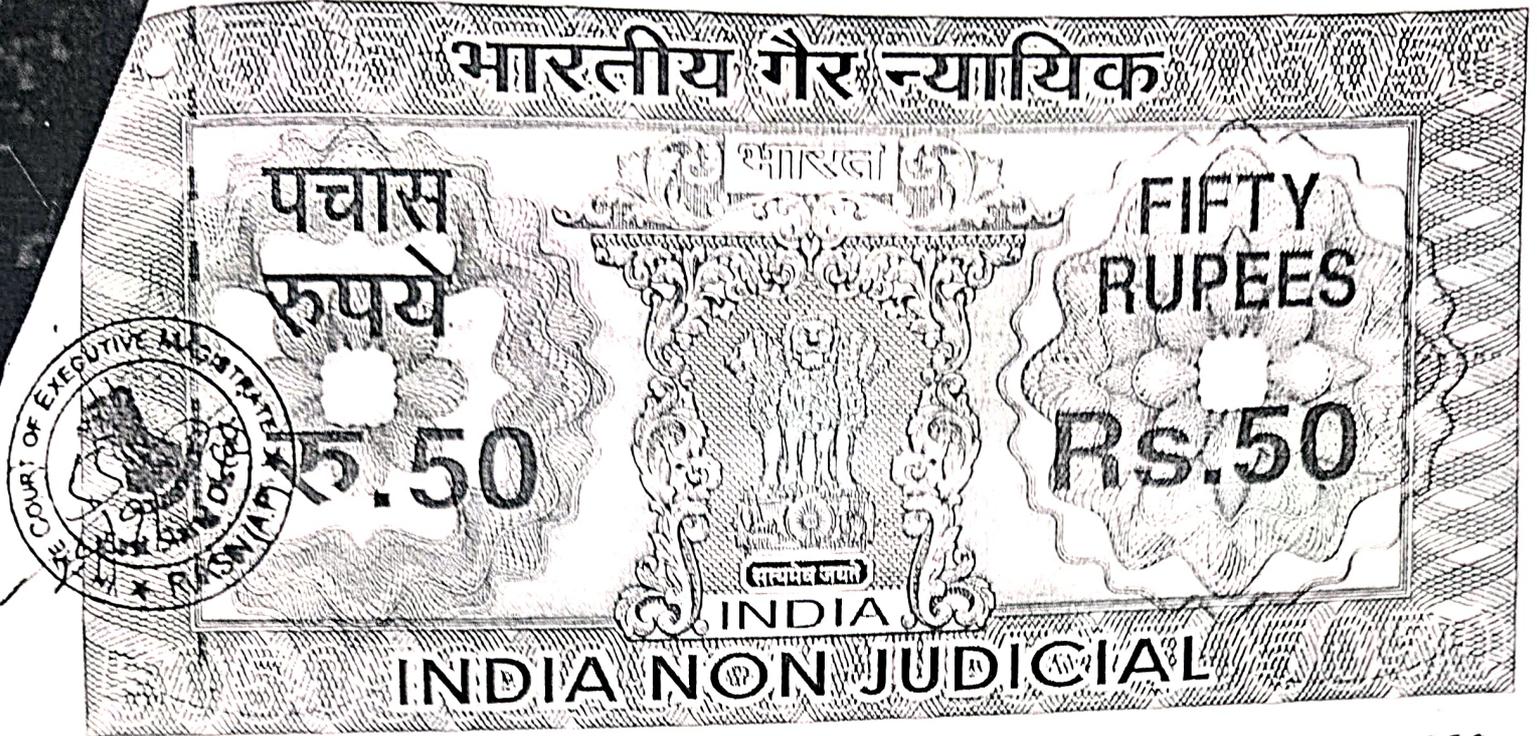
Executed


Magistrate
Executive Magistrate
RUKSIN
East Siang District (A.P.)

Arunachal Ferro Alloys LLP


Authorised Signatory
Second Party

C.T.C
H.K.J., Advocate



A 012958

अरुणाचल प्रदेश ARUNACHAL PRADESH

FORM - D

[See Rule 5(ii)]

AGREEMENT

This agreement is made on this day of 24th Sept year 2020 between the Governor of Arunachal Pradesh represented by the DDI-cum-Project Manager Industrial Growth Centre, Niglok-Ngorlung East Siang District, Arunachal Pradesh of the First Party and Shri Baldev Singh, S resident of Shri Ram Chandra Mission, Babuji Memorial Ashram, Manapakkam, Kancheepuram, Tamil Nadu - 600125 herein after called Party of Second Party.

Whereas the Government of Arunachal Pradesh through the DDI-cum-Project Manager, Industrial Growth Centre, Niglok-Ngorlung East Siang District had allotted the plot No. 19 having 90,000 sq.mtr area in the Industrial Growth Centre, Niglok-Ngorlung East Siang District for the purpose of establishment of M/S Arunachal Ferro Alloys LLP

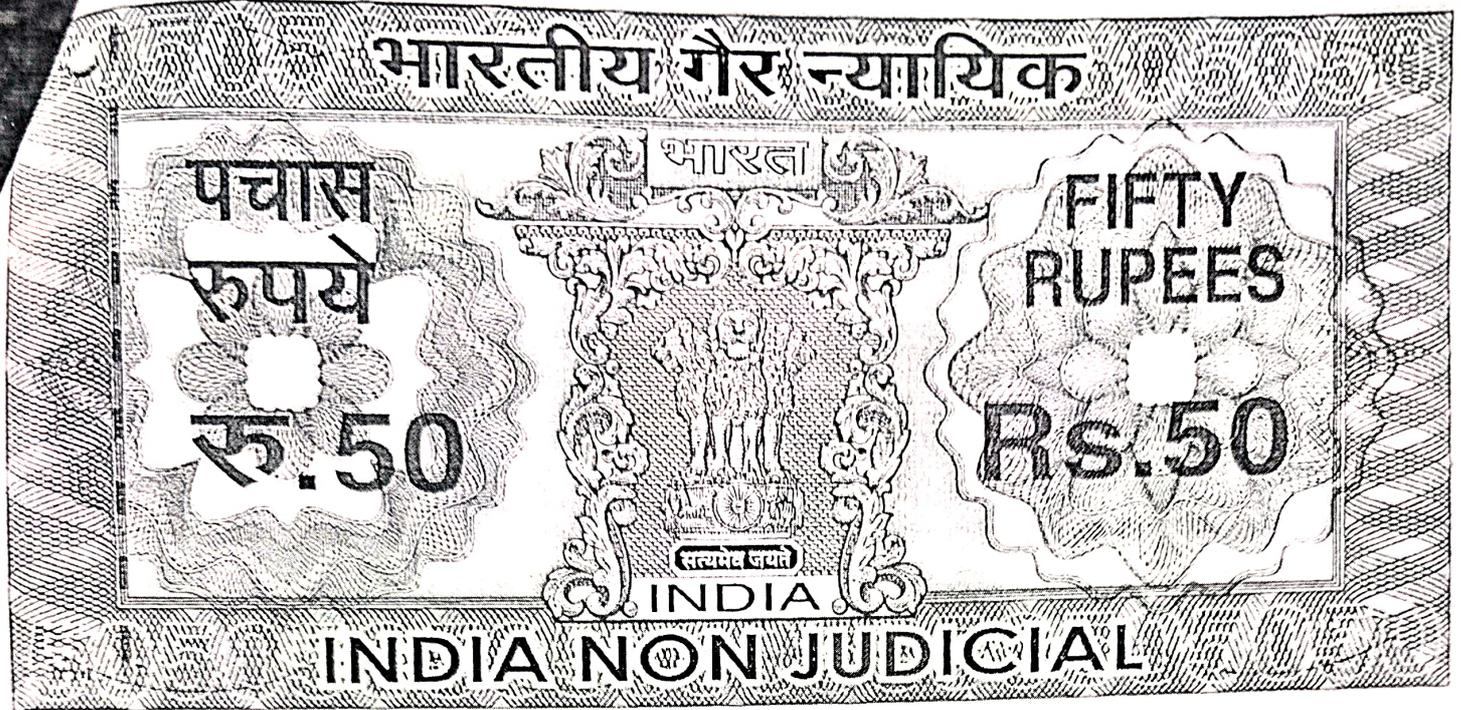
Now this agreement witnesses the

1. The allottee shall deposit a sum of ₹ 5,40,000/- (Rupees five lakh forty thousand) only being the advance rent for 6(six) months on the date of signing of this agreement.
2. The allottee shall utilize the allotted plot for establishment of M/S Arunachal Ferro Alloys LLP within 6(six) months time from the date of actually taking possession of the shed/plot failing which, the allotment shall stand forfeited in such cases and not liable to be refunded.
3. The allottee shall not sub-let shed/plot to a third party and failing which the allotment shall stand cancelled.
4. The allottee shall not utilize the shed/plot for any other purpose other than the purpose for which it was allotted.
5. The allottee shall not remove or alter any fitting of the shed without the prior approval of the state Government.


Executive Magistrate
RUKSIN
East Siang District (A.P)

C.T.C
H.K.J, Advocate





अरुणाचल प्रदेश ARUNACHAL PRADESH

A 012957

6. That the second party shall comply with all Rules/Regulation/Instructions/Circulars issued by the Government from time to time
 7. That payment of monthly rent shall be made by the 1st week of following month to which it relates.
 8. The second party shall take all reasonable steps to protect and safeguard the shed/plot from all accidents and other natural calamities.
 9. That the stamp duty if any payable under the law in respect of this agreement shall be borne by the second party.
 10. The second party shall pay 25% of total lease rent for the duration of the lease period approved by the first party.
 11. All disputes between the parties shall be referred to the Director of Industries, Government of Arunachal Pradesh and the same be final and binding on both parties.
- In witness, whereof both the parties have appended their signature on this day _____

[Signature]
First Party

(For and on behalf of the Governor of AP)
DDI-Cum Project Manager
Industrial Growth Centre
Niglok-Ngorlung
East Siang District (A.P.)

Arunachal Ferro Alloys LLP
[Signature]
Authorized Signatory

Executed

[Signature]
Magistrate

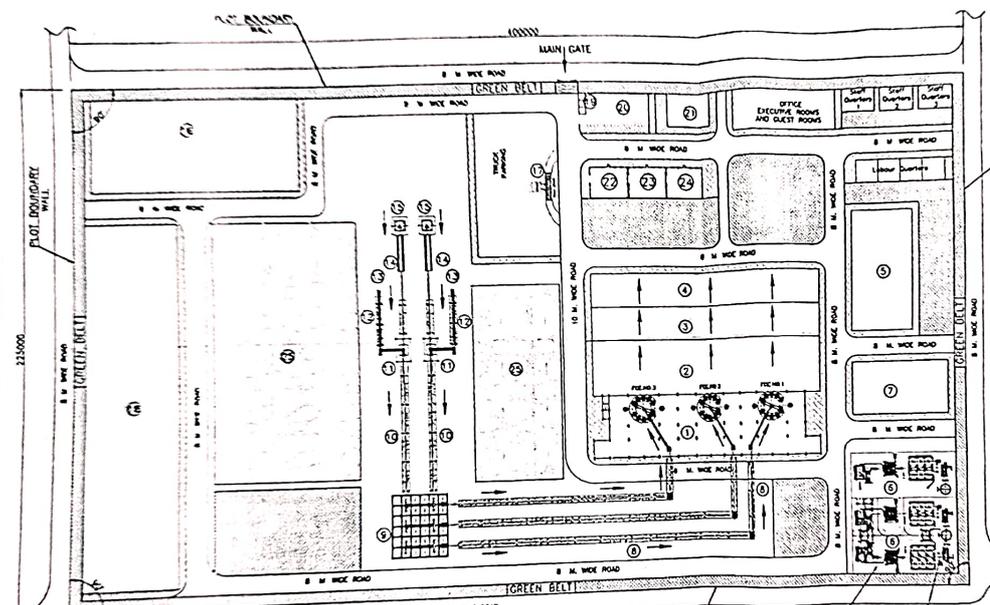
Executive Magistrate
RUKSIN
East Siang District (A.P.)

C.T.C
H.K.J., Advocate

- 1X -



REV	NO	DESCRIPTION	DATE	BY	CHECKED
REV-1	1	ISSUED FOR PERMITS	23/10/18	PHALGO	MAHADA



TOTAL PLANT AREA-90,000 SQMTR.
 20% GREEN BELT AREA- 18,000 SQMTR.
 HEAT ZONE- FURNACE BAY & CRANE BAY
 (SR.NO. 1 & 2)

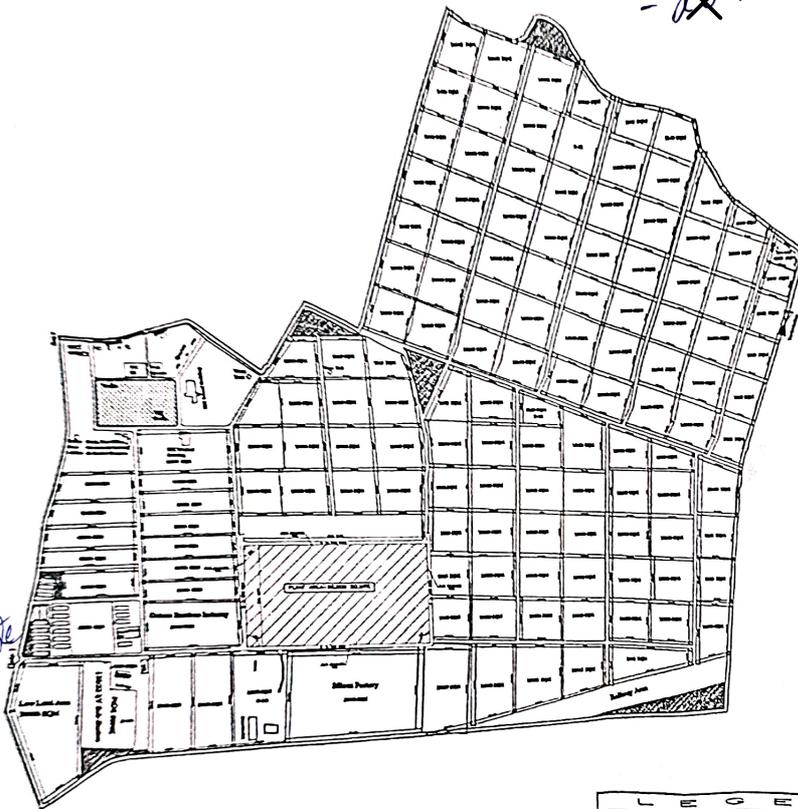
SR.NO.	DESCRIPTION	SIZE
25	SPACE FOR RAW MATERIAL YARD	---
24	1 STORE	15 X 18
23	1 LABORATORY	15 X 18
22	1 WORKSHOP	15 X 18
21	1 ADMINISTRATION OFFICE	15 X 20
20	1 STAFF VISITOR PARKING	---
19	1 SECURITY/FIRSTAID CENTER & FIRE FIGHTING STATION	3 X 9
18	1 SPACE FOR CHARCOAL SHED	42 X 158
17	1 WOOD BRIDGE	---
16	1 SPACE FOR 132/33 KV SUBSTATION	40 X 90
15	2 GROUND HOPPER	---
14	2 16" BELT CONVEYOR	---
13	2 DUST SILD	---
12	2 16" BELT CONVEYOR	---
11	2 SCREEN HOUSE	---
10	2 16" BELT CONVEYOR	---
9	1 BUNKER HOUSE	---
8	3 16" BELT CONVEYOR	---
7	1 ELECTRICAL ROOM WITH AUXILIARY TRANSFORMER	25 X 40
6	1 G.C.P. (FOR THREE FURNACE)	50 X 60
5	1 WATER COMPLEX (FOR THREE FURNACE)	25 X 50
4	1 FINISH GOODS STORAGE (FOR THREE FURNACE)	15 X 100
3	1 PRODUCT BAY (FOR THREE FURNACE)	15 X 120
2	1 CRANE BAY (FOR THREE FURNACE)	25 X 120
1	1 FURNACE BAY (FOR THREE FURNACE)	28 X 80

C.T.C
 H.K.S, Advocate

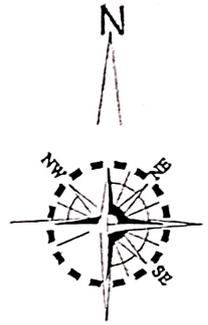
NO.	DESCRIPTION	DATE	BY	CHECKED	APPROVAL	REVISION
1	ISSUED FOR PERMITS	23/10/18	PHALGO	MAHADA	APPROVAL	
2	ISSUED FOR PERMITS	23/10/18	PHALGO	MAHADA	APPROVAL	

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 PUNE - 411 002
 TEL: 020-26122000
 FAX: 020-26122001
 WWW.GHALSASI.COM

CLIENT	ARUNACHAL FERRO ALLOYS LLP
PROJECT	SR.NO. 21, SR.NO. (1453)
TITLE	PROPOSED PLANT LAYOUT
DWG NO.	ARI-03-002
SCALE	1:300
SHEET NO.	A1
REV	A



- 2X -



C.T.C
H.K.J. Advocate

HATCH MARKED AREA REQUIRED FOR 3 X 21 MVA.

LEGEND			
No.	Description	Symbol	Notes
1	BOUNDARY WALL	---	1:1
2	QUARTER	---	1:1
3	FENCE	---	1:1
4	PLANT	---	1:1
5	TRIPLE	---	1:1
6	RAILROAD ROAD	---	1:1
7	BYUNG ROAD	---	1:1
8	RAILROAD	---	1:1
9	RAILROAD	---	1:1
10	RAILROAD	---	1:1
11	RAILROAD	---	1:1
12	RAILROAD	---	1:1
13	RAILROAD	---	1:1
14	RAILROAD	---	1:1
15	RAILROAD	---	1:1
16	RAILROAD	---	1:1
17	RAILROAD	---	1:1
18	RAILROAD	---	1:1
19	RAILROAD	---	1:1
20	RAILROAD	---	1:1

INDUSTRIAL GROWTH CENTRE, HONGKONG

1. All Dimensions are in metric unless otherwise stated.
 2. Old Lines are referred to True North.
 3. Co-ordinates of the Corner are based on GPS POINT A1 & A2.
 4. Total Surveyed Area is 1884408.267 Sqm. = 188.441 Hectares. = 468,118 acres.

Scale: 1:10000
 Date: 10-07-08
 Drawn: [Name]
 Checked: [Name]
 Approved: [Name]
 Consultant: [Name]

PROJECT: Detail Survey of land area & plotting of IGC, Hongkong
 using GPS & TOTAL STATION.

DATE: 10-07-08

SCALE: 1:10000

DRAWING NUMBER: RAPD/06/02/01/02/03/04/05/06/07/08/09/10/11/12/13/14/15/16/17/18/19/20

SURVEYED & DRAWN BY: [Name]

APPROVED BY: [Name]

PROJECT: INDUSTRIAL GROWTH CENTRE, HONGKONG

DATE: 10-07-08

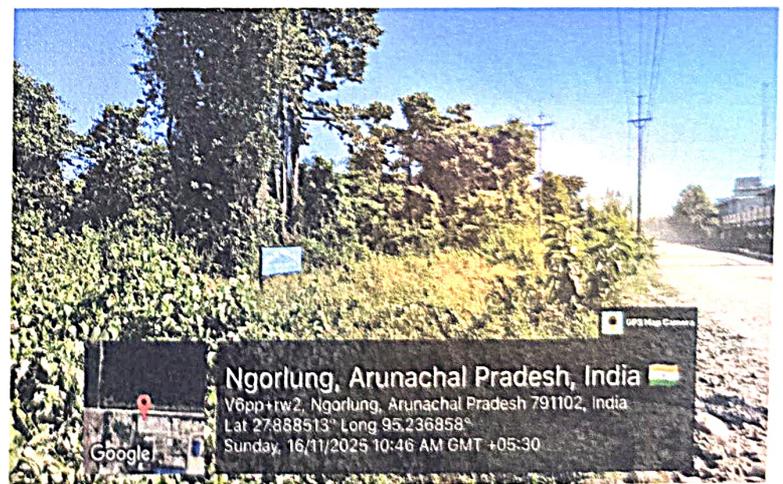
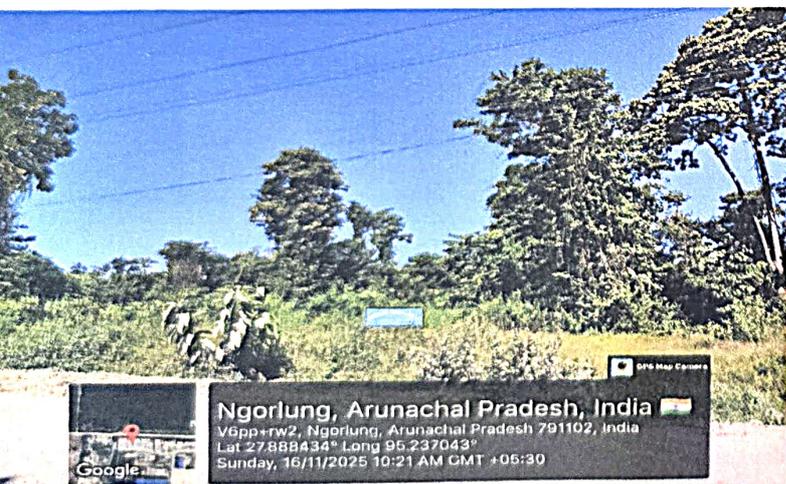
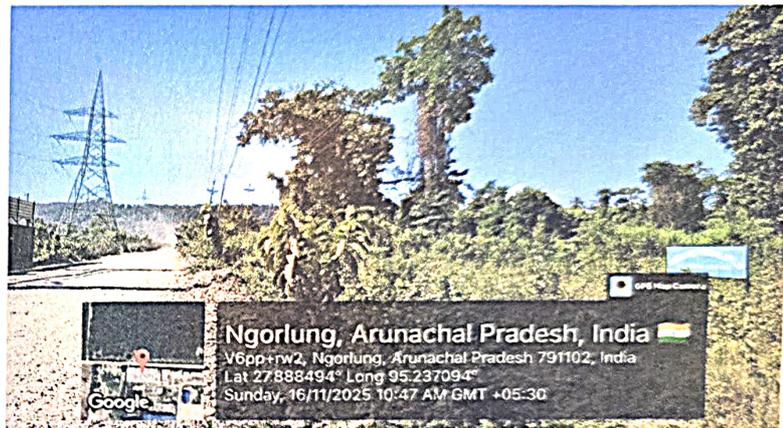
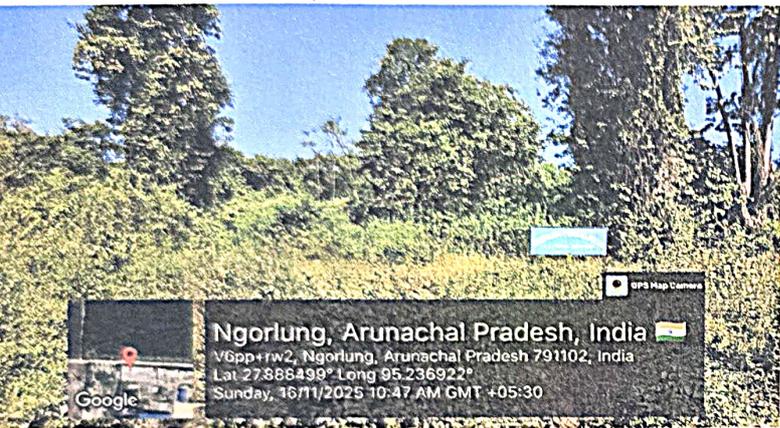
SCALE: 1:10000

DRAWING NUMBER: RAPD/06/02/01/02/03/04/05/06/07/08/09/10/11/12/13/14/15/16/17/18/19/20

SURVEYED & DRAWN BY: [Name]

APPROVED BY: [Name]

ANNEXURE - R-6/3 - 2A -



C.T.C
H.K.S, Advocate

ANNEXURE - R-6/4

Form-E

(See Rule 5(iii))

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	GOVERNMENT OF ARUNACHAL PRADESH OFFICE OF THE DDI-cum- PROJECT MANAGER, INDUSTRIAL GROWTH CENTRE: NIGLOK-NGORLUNG EAST SIANG DISTRICT (A.P)
-----------------------------------------------------------------------------------	----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------

No. IND/IGC/NN/ 046/ 2024/ 124

Dated 7th Aug '2025

To

M/s Arunachal Ferro Alloys LLP
 Industrial Growth Centre, Niglok-Ngorlung

Sub: Notice for cancellation of Allotment.

Ref: Director, Industries letter No. DOI-13024/ 8/ 2024 (Comp No. 202504) dtd 4/8/25
 Sir/ Madam,

1. The shed/ plot of land mentioned in the schedule give below was allotted/ leased out in favour of namely M/s Arunachal Ferro Alloys LLP for the purpose of establishing manufacturing ferro silicon unit proposed by you.

Particulars (shed no./ plot No.)	Boundaries	Area in sqft/ sqm	Rent	Name of the IGC	Remarks
1	2	3	4	5	6
Shed	-	-	-	-	-
Plot	-	90000 sqm + 60000 sqm (additional) = 150000 sqm	Rs 1 per sqm/ month	IGC Niglok- Ngorlung	

- 2.. it has been observed that you have failed to take any effective steps for establishing to keep running your unit which is violative of the provisions/ conditions of such allotment of shed/ plot for running of your unit.
3. Therefore, you are to show-cause as to why allotment of the aforesaid shed/ plot of land made in favour of your unit should not be cancelled.
4. Your reply should reached to the undersigned within a week from the date of issue of this notice failing which the aforesaid allotment shall automatically stands cancelled and the State Government shall have the liberty to take over possession of the said shed / plot of land without further notice.

This issues as per the direction of Director of Industries, Govt. of Arunachal Pradesh vide letter No. DOI-13024/ 8/ 2024 (Comp No. 202504) dtd 4/8/25
 Please acknowledge the receipt of this letter.

Yours faithfully

(M. Jamoh)

DDI-cum- Project Manager
 Industrial Growth Centre, Niglok-Ngorlung

C.T.C
 H.K.J, Advocate

ARUNACHAL FERRO ALLOYS LLP

Plot No.-19, Industrial Growth Centre, Niglok-Ngorlung, East Slang District Arunachal Pradesh
Ph. No. 0360-2245122/2248428, Fax 2248248.

To
The Deputy Director of Industries (DDI)
District Industry Centre
Pasighat
East Slang District
Arunachal Pradesh

Date: 10-08-2025

Subject: Response to show-cause notice - Request to retain allotted land for Ferro Silicon Plant

REF: IND/IGC/NN/046/2000/124 DATED 07-08-2025

Respected Sir/Madam,

This in reference to your show-cause letter for the proposed cancellation of the allotted plot (Plot No. 19 measuring 50,000 sq. m. vide allotment no IND/GC/238/3392-04 dated 6th November, 2019 and additional 40,000 sq. m vide allotment no IND/GC/10/2020/1777-80 dated 31st August, 2020 totalling 90,000 sq. m) at Industrial Growth Centre (IGC), Niglok- Ngorlung, granted in favour of M/s Arunachal Ferro Alloys LLP for establishing a Ferro Silicon and allied manufacturing unit.

We respectfully submit the following points for your kind consideration:

1. Project development work is actively in progress:

We have completed our topographical studies. Land development work and preparation for boundary wall construction is under progress.

2. Ferro Silicon is a highly power-intensive industry:

Our project requires a continuous 65MW power supply at 132KV voltage level. Since inception, we have been coordinating with the Department of Power (DoP) Itanagar to secure the essential sanction. The approval process is at an advanced stage, and we expect to receive in-principle clearance shortly.

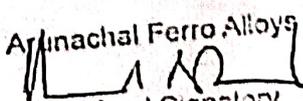
3. Construction commencement is linked directly to power approval:

The core manufacturing facilities and high-capacity furnaces cannot be erected or tested without guaranteed power availability. Immediate structural work will begin as soon as power sanction is received.

We respectfully request that the process of cancellation of the allotted land be stopped, considering our genuine progress and active pursuit of all statutory and operational clearances.

For your ready reference, we have attached copies of our recent correspondences with the Department of Power, which demonstrate our commitment to meeting our requirements.

Page 1 of 2

Arunachal Ferro Alloys LLP

Authorized Signatory

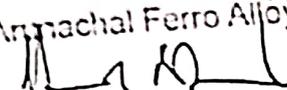
C.T.C
H.K.J. Advocate

- 24 -

We remain available for any further clarifications, discussions or submission of additional documentation to substantiate our progress.

We sincerely request your kind support in retaining the allotted land until power sanction is finalized, enabling us to expedite the execution of this strategically important project.

Thank you for your attention to this matter and kind consideration.

For Arunachal Ferro Alloys LLP
Arunachal Ferro Alloys LLP

Manik Bhawal
Authorized Signatory

C.T.C
H.K.J., Advocate